

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.1**

Excise Appeal No.75998 of 2018

(Arising out of Order-in-Appeal No.44/CE/RKL-GST/2017 dated 28.12.2017 passed by Commissioner(Appeals), GST, CX & Customs, Bhubaneswar.)

M/s. Shree Hari Sponge Private Limited

(At-Ambika Niwas, Bisra Dahar Road, Rourkela, Dist-Sundargarh, Odisha, Pin-769012.)

...Appellant

VERSUS

Commissioner of CGST & CX, Rourkela Commissionerate

.....Respondent

(Nayabazar, Rourkela, Dist.-Sundargarh, Odisha.)

APPEARANCE

Shri V.K.Ray & Shri Chanchal Kedia, both Advocates for the Appellant (s)
Shri S.Mukhopadhyay, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

FINAL ORDER NO. 77724/2023

DATE OF HEARING : 21 December 2023

DATE OF DECISION : 21 December 2023

ASHOK JINDAL :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

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